

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2040

ANSWERED ON:09.03.2006

IMPLEMENTATION OF RESERVATION POLICY IN NGOS VOS

Adsul Shri Anandrao Vithoba;Owaisi Shri Asaduddin;Rijju Shri Kiren;Singh Baba Shri K.C.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether provision of reservation policy for SCs/STs/OBCs is also implemented in Non-Governmental Organisations/Voluntary Organisations receiving grants-in-aid under various schemes of the Ministry;
- (b) whether the existing Rules gave a complete go by for reservation to the persons with disabilities in employment with NGOs/VOs;
- (c) if so, the reasons therefor;
- (d) whether instance of violation of provision of reservation by NGOs/VOs have come to the notice of the Government;
- (e) if so, the details of such instances reported during the last one year, till date alongwith the action taken against them;
- (f) whether the Ministry has sought the report from all the Ministries on the implementation status of reservation provision on NGOs/VOs receiving grants from the Government;
- (g) if so, the response of the Ministries thereto, Ministry-wise; and
- (h) the measures taken by the Government for implementation of reservation policy in NGOs/VOs?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) to (c) Yes, Sir. The General Financial Rules, 2005 provide for reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes in post and services under Non Governmental Organisations/Voluntary Organisations as a pre condition to sanction of grants-in-aid that meet the following criteria:

(e) The recipient body employs more than 20 persons on a regular basis and at least 50 per cent of its recurring expenditure is met from grant-in-aid from Central Government; and

(ii) The body is a registered society or a cooperative institution and is in receipt of a general purpose annual grants-in-aid of Rs. 20 lakhs and above from Consolidated Fund of India.

The Ministry has advised all Central Government Ministres/Departments to follow the reservation for persons with disabilities on the lines indicated by the Government of India while sanctioning grant-in-aid to various voluntary organisations working under them

(d) & (e) In the case of existing NGOs of this Ministry, the position is being monitored and where the number falls short they are being advised to bring the reservation up to the desired level.

(f) & (g) The General Financial Rules are applicable to all Central Ministries/Departments with regard to implementation of reservation policy.

(h) The terms and conditions of the sanction order issued by this Ministry for release of grant-in-aid to the NGOs/VOs invariably includes that the organisations would follow reservation policy.